

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
Appeal-225/252/ND/2023

IN THE MATTER OF:

Income Tax Officer Ward 18(3)

.....Applicant

Vs.

RoC & Ors. (Nightingale IT Ecomm Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Parth Semwal, Mr. Abhishek Maratha, Mr. Apoorv
Agarwal, St. Counsels for IT Dept.

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and submitted their proof of service is now reflected on the e-portal of the Tribunal. Ld. Counsel also submitted that they have filed the demand notice and assessment order which is now available on the e-portal of the Tribunal. No one is present on behalf of the Respondents other than RoC. Respondent other than RoC set as ex parte. Proxy counsel on behalf of the RoC is present. List the matter on **04.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)